

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-609(ND)/2017

COARM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2018

NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Petitioner: Mr. Rakesh Singala for CA-850
Ms. Rachita Garg, Advocate for CA-826,827 &
828
Mr. Rahul Kumar Advocate
Mr. P. Nagesh Advocate &
Mr. Anand M. Mishra Advocate
Present for the Respondent: Mr. Rahul Malhotra, Advocate,
Mr. Sumesh Dhawan, Advocate for RP
Mr. Atul Kumar Advocate

ORDER

Various objections have been raised by the plot allottees whose claims have been rejected by the RP or have been categorised as Financial claims only. The RP is directed to file the composite reply to all these objections giving his decision for disusing their prayers. To come up on for further consideration 4th January, 2019.

Fresh applications raising objections have been filed. Notice of same is accepted by the Id. Counsel for the RP. These shall also be considered and disposed off by the RP.


(Deepa Krishnan)
Member (T)


(Ina Malhotra)
Member (J)

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